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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 68 OF 2025

I.A NO.- 03 OF 2026

IN THE MATTER OF:

DUSMANT KUMAR BAL

APPLICANT

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

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PLACE: Bhubaneswar

*S.Pani* → *A.Padhy*

DATE: 10/01/2026

SANKAR PRASAD PANI

ASHUTOSH PADHY

ADVOCATE

Plot 2132/4814, Nageswartangi, Bhubaneswar 751002 Cell-9437279278,

Email: [sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com)



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO. 68 OF 2025**

Under Section 19(4) (i), (j), (k) read with 18(1) of National Green Tribunal Act,  
2010

**I.A No.- \_\_\_\_\_ OF 2026**

**IN THE MATTER OF:**

Dusmant Kumar Bal S/o Golakh Chandra Bal, Aged about 45 years  
At/Po/-Aruha Ps-Dharmasala Dist-Jajpur, Odisha, 755024,

**APPLICANT**

**VERSUS**

1. State of Odisha represented by Chief Secretary, Government of Odisha, Lokaseva Bhawan, 751001 Bhubaneswar [csori@nic.in](mailto:csori@nic.in)
2. Additional Chief Secretary, Revenue and Disaster Management Department, Government of Odisha, Lokaseva Bhawan, Bhubaneswar, 751001, [revsec.od@nic.in](mailto:revsec.od@nic.in)
3. Additional Chief Secretary, Forest and Environment Dept, Govt. of Odisha, Kharavela Bhawan, Bhubaneswar, Odisha, 751001, Email: [fesec.or@nic.in](mailto:fesec.or@nic.in)



4. Collector & Dist. Magistrate Jajpur, At/PO/Dist- Office of the Collector and District Magistrate, Jajpur-755001, Email- [dm-jajpur@nic.in](mailto:dm-jajpur@nic.in)
5. Superintendent of Police, Jajpur, AT/PO-Panikioli, Jajpur, 755043, Pin-  
Email- [spjpp.odpol@nic.in](mailto:spjpp.odpol@nic.in)
6. **Member Secretary, Odisha State Pollution Control Board**  
A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012,  
Odisha Email: [paribesh1@ospcboard.org](mailto:paribesh1@ospcboard.org),
7. **Regional Officer, Odisha State Pollution Control Board, Kalinga**  
nagar, At- Dhabalagiri, Po – F.C Project, Jajpur Road, Dist – Jajpur –  
755020. Email: [rospcb.kalinganagar@ospcboard.org](mailto:rospcb.kalinganagar@ospcboard.org) **(deleted vide order dated 15/04/2025)**
8. **Member Secretary, State Environment Impact Assessment Authority**  
(SEIAA), Odisha, Bhubaneswar, 5RF-2/1, Acharya Vihar, Unit – IX,  
751022 Email: [member.secy@ospcboard.org](mailto:member.secy@ospcboard.org)
9. Director of Mines, directorate of Mines, Government of Orissa,  
Bhubigyan Bhawan , Bhubaneswar, Khordha, PIN-751001  
[dirmines\\_odisha@rediffmail.com](mailto:dirmines_odisha@rediffmail.com)
10. Tahasildar Dharmasala, At/Po/PS- Office of Tahsildar, Dharmasala, Pin-  
755008, Email- [tdrdharmasala@gmail.com](mailto:tdrdharmasala@gmail.com)



11. Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email: [roez.bsr-mef@nic.in](mailto:roez.bsr-mef@nic.in)
12. **Regional Director, Central Ground Water Board**, South Eastern Region, Bhubaneswar Bhujal Bhawan, Khandagiri, Bhubaneswar, Pin- 751030, Email: [rdser-cgwb@nic.in](mailto:rdser-cgwb@nic.in)
13. Deputy Director of Mines, At/Po Jajpur Road, Dist-japur Email: [ddm.jajpurroad@orissaminerals.gov.in](mailto:ddm.jajpurroad@orissaminerals.gov.in) Pin- 758001
14. Director General of Mine Safety, Government of India, HEAD OFFICE, DHANBAD (Jharkhand), PIN: 826001, Email- [usaha@dgms.gov.in](mailto:usaha@dgms.gov.in)
15. SARAT KUMAR JENA, aged about-62 years, S/o- Hrudananda Jena, At/Po- Aruha, Tehsil-Dharmasala, Jajpur -755024
16. MANOJ KUMAR SAMAL, aged about-32 years, S/o- Mahendra Samal, At/Po- Aruha, Tehsil-Dharmasala, Jajpur -755024

.....**RESPONDENTS**

**IN THE MATTER OF : Interlocutory Application for impleadment of Odisha Space Application Centre as party Respondent for proper adjudication of the matter.**

**IT IS MOST RESPECTFULLY SHOWETH**

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I, Dusmant Kumar Bal S/o Golakh Chandra Bal, Aged about 45 years At/Po/-Aruha Ps-Dharmasala Dist-Jajpur, Odisha, 755024, do hereby solemnly affirm and declare that I am the Applicant in the above mentioned Application and I am fully conversant with the facts and circumstances of the case.

1. That the present original application has been filed by the Applicant praying for the following reliefs,

The Hon'ble Tribunal may please to consider to pass the following directions.

- I. Direct the SEIAA and SPCB to withdraw the environment clearance and CTO for violation of EC conditions and non-filing of quarterly environment compliance report
- II. Direct the Committee to ascertain if the quarry is in compliance of CPCB guideline dated 12/05/2020
- III. Show cause the SEIAA authority and SPCB for inaction despite of complaint dated 07/12/2024 and fix the responsibility of the erring officer
- IV. Director of Mines and Geology, Government of Odisha to assess the extent/quantum of Minor Minerals/Stone from the Aruha BSQ Cluster No.2/3 and Aruha BSQ excavated illegally and its market value, **cost of restitution and environmental compensation and recover the same from the private respondent**
- V. Fix the accountability/responsibilities of the concerned Govt. authorities and Tahasildar Dharmasala for their inaction and wilful dereliction of duties causing loss to the state exchequer and damage to the environment



- VI. Pass such other orders/directions as may be deemed fit and proper in the bonafide interests of justice.
2. That the Odisha Space Applications Centre (herein after referred as ORSAC) is a state government undertaking agency having the mandate for analysis of remote sensing and satellite data in the present case the issue is related to volumetric assessment of quarries, depth of the quarries and mining operation beyond lease area to be calculated, since the mining department/ DDM relies on the report furnished and vetted by ORSAC and further there has been communication between the DDM and ORSAC in respect of the assessment of the excavation of the quarries, which are subject of present Original Application.
  3. It is further submitted that it appears the report furnished by ORSAC has not been submitted by the DDM in its entirety and the reports were being withheld/ concealed by the DDM, hence only ORSAC can be directed to furnish the reports in connection with letter dated 18/02/2025 and 24/03/2025, and further the total excavation/ volumetric assessment report of the quarries from date of grant of Environmental Clearance/ execution of lease deed to till today.
  4. Further the applicant apprehends the quantity of minerals excavated is beyond 5 lakh cubic meter, however report of only 3 months has been procured and furnished there by misleading the Hon'ble Tribunal to assess the complete status about the quarries involved in the present case. So as to

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adjudicate the present OA the ORSAC is a necessary party and hence the Hon'ble Tribunal may please to implead as party respondent No. 17.

**PRAYER**

In view of the above mentioned paragraphs the Hon'ble Tribunal may please to implead the Odisha Space Applications centre as party Respondent No.17.

Odisha Space Application Centre (ORSAC), represented through its Chief Executive, At/Po- Plot no. 45/48 (Part), Jayadev vihar, Near Gopabandhu Academy of Administration Unit-16, Bhubaneswar- 751 023, Odisha, Email- orsac.od@od.gov.in [orsac@odisha.gov.in](mailto:orsac@odisha.gov.in)

**(Proposed Respondent)**

And for this act of kindness, the petitioners as in duty bound shall ever pray.

**Bhubaneswar**

**10/01/2026**

**By the Applicant  
Through**

*S.Pani* *A Party*

**ADVOCATE**

**BEFORE THE NATIONAL GREEN TRIBUNAL AT KOLKATA**

Original Application No. 68 of 2024

**DUSMANT KUMAR BAL**

**APPLICANTS**

**VERSUS**

**STATE OF ODISHA &ORS ...**

**RESPONDENTS**

**AFFIDAVIT** 10 JAN. 2026

I, Dusmant Kumar Bal S/o Golakh Chandra Bal, Aged about 45 years At/Po/-Aruha Ps-Dharmasala Dist-Jajpur, Odisha, 755024, do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above mentioned Application and I am fully conversant with the facts and circumstances of the case
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

*Dusmanta Kumar Bal*

**DEPONENT**

IDENTIFIED BY  
*Advocate - 0-108/23*  
**ADVOCATE**

10 JAN. 2026

**VERIFICATION**

I, Dusmant Kumar Bal S/o Golakh Chandra Bal, Aged about 45 years At/Po/-Aruha Ps-Dharmasala Dist-Jajpur, Odisha, 755024, do hereby verify that the contents of the Para 1 to 4 are true to my personal knowledge and Para ..... to.....believed to be true on legal advice and that I have not suppressed any material fact . Verified at Bhubaneswar on 10/01/2026.



*S.P. Jais*  
10 JAN 2026

*Dusmanta Kumar Bal*

**VERIFICANT**

**JANMEJAYA RAUTRAY**  
**NOTARY, GOVT OF ODISHA**  
**BHUBANESWAR**  
REGD. NO. 01/86/2012  
Mob No-7978501217



Sankar Pani &lt;sankarprasadpani@gmail.com&gt;

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**IMPLEADMENT APPLICATION FILED ONBEHALF OF APPLICANT IN OA 68 OF 2025, NGT-EZ.**

1 message

**Sankar Pani** <sankarprasadpani@gmail.com>

Mon, Jan 12, 2026 at 11:29 AM

To: office@padmeshmishra.com, Papiya Banerjee Bihani &lt;pbanerjeebihani@gmail.com&gt;, apurba ghosh &lt;apu7law@gmail.com&gt;, Ashok Prasad &lt;Ashokadvhc@gmail.com&gt;, prabhupadamohanty@gmail.com

Dear Sir/Madam, please find the attachment.

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Bhubaneswar, 751002  
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